

(iv) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Punjab Excise (Delhi Amendment) Bill, 1979, which was passed by the Lok Sabha at its sitting held on the 21st March, 1979, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill".

(v) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 27th March, 1979, agreed without any amendment to the Sugar Undertakings (Taking Over of Management) Amendment Bill, 1979, which was passed by the Lok Sabha at its sitting held on the 20th March, 1979."

(vi) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (Railways) Bill, 1979, which was passed by the Lok Sabha at its sitting held on the 20th March, 1979; and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

(vii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (Railways) No. 2 Bill, 1979, which was passed by the Lok Sabha at its sitting held on the 20th March, 1979, and transmitted to the Rajya Sabha for its recommendations and to state to that this House has no recommendations to make to

the Lok Sabha in regard to the said Bill."

12.15 hrs.

#### COMMITTEE ON PUBLIC UNDERTAKINGS TWENTY-SEVENTH REPORT

SHRI JYOTIRMOY BOSU (Diamond Harbour): Sir, I beg to present the Twenty-seventh Report of the Committee on Public Undertakings on Action Taken by Government on the recommendations contained in the Eighty-eighth Report of the Committee (fifth Lok Sabha) on Hindustan Zinc Ltd.

#### COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

THIRTIETH REPORT

श्री राम बिलास पासवान (हार्ज पुर) : महोदय, मैं गैर-सरकारी सदस्यों के विधेयकों तथा संकल्पों सम्बन्धी समिति का 30वां प्रतिवेदन प्रस्तुत करता हूँ ।

12.16 hrs.

#### MATTERS UNDER RULE 377

(i) REPORTED STRIKE BY DOCK LABOUR BOARD AND OTHER LABOUR UNITS OF CALCUTTA AND HALDIA PORTS

SHRI DHIRENDRANATH BASU (Kanwa): Sir, with your permission, under Rule 377 I want to raise a matter of urgent public importance.

As a result of continued strike of Dock Labour Board and other Labour Unions at Calcutta and Haldia Ports, over sixty ships carrying cooking coal, cement, fertilizers and other articles could not be unloaded during the last three weeks. Some of

the foreign ships from Calcutta and Haldia Ports and are now unloading some of the articles at Chittagang Port in Bangladesh resulting in seizure of goods worth about a crore at the Bangladesh Dock Yard. If the Government of India and the West Bengal do not make any acceptable arrangement between different Unions of Dock Labour Board and Haldia Port, it appears other foreign ships carrying goods worth crores of rupees will return back unloaded to their own countries. They have already served notices that they cannot wait for more than 2 weeks further. If these ships return that will mean a heavy loss of goods in addition to a considerable amount of freight and demurrage charges. Moreover, imported machinery, equipments and other raw materials required for expansion of small and medium industries and manufacture of electronic and other steel materials will return undelivered resulting in loss of industries in Eastern Region. Most of the industries of Eastern Region who have placed orders for equipments to foreign countries are now under serious situation for want of imported chemicals and modern machineries. Capacity utilisation of small and medium industries have considerably been reduced. Machinery for power plants are also lying loaded in the ships. Delay in delivery of those machineries will mean further power shortage as a result of which economic condition will be in doldrum. Now the Calcutta and Haldia Ports have been practically paralysed, jute goods worth over 50 crores, engineering goods worth over 25 crores and tea worth over 10 crores and other items worth of about Rs. 25 crores are also lying in dockyard. I therefore, draw the attention of the Government to take immediate action in the matter so that hundreds of crores of rupees may not be further wasted. The Chairman of Calcutta Port Trust Shri S. R. Das and

the Deputy Chairman have come to Delhi with the request to Government for declaring emergency in the Port areas and such proposal will further aggravate the situation. It will be advisable if the Union Ministers of Shipping and the Minister for Labour to visit the Ports and make on the spot study and settle the disputes with the Labourer Organisations without further delay.

PROF. SAMAR GUHA (Contai): I wish to raise an important matter. I do not know why your eyes do not turn towards the eastern side of our country. On this matter we have given you notice...

MR. SPEAKER: No, no. Prof. Samar Guha, and now.

PROF. SAMAR GUHA: How is it that this is not coming up? We have given notice of Calling Attention.

MR. SPEAKER: I will consider it.

PROF. SAMAR GUHA: For the last 3 weeks or one month Calcutta Railway system is paralysed (Interruptions)

MR. SPEAKER: Not now.

PROF. SAMAR GUHA: If these things are happening (Interruptions)\*\*

MR. SPEAKER: I have called Dr. Subramaniam Swamy. Do not record anything else.

(Interruptions)\*\*

(ii) REPORTED DISAPPEARANCE OF THE SHIP M. V. ARABA

DR. SUBRAMANIAM SWAMY (Bombay North East): I wish to bring to the kind notice of the members of this august House that the ship MV ARABA is reported to be missing for the last six months along with its master Capt. S. P. Kaparwan and fourteen other Indian crews

\*\*Not recorded.